

EXTRAORDINARY

REGD. NO. JK—33



**THE
JAMMU & KASHMIR GOVERNMENT GAZETTE**

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Separate paging is given to this part in order that it may be filed as a
separate compilation.

PART III

Laws, Regulations and Rules passed thereunder.

GOVERNMENT OF JAMMU AND KASHMIR
CIVIL SECRETARIAT—DEPARTMENT OF LAW,
JUSTICE AND PARLIAMENTARY AFFAIRS
(Legislation Section)

Jammu, the 16th December, 2018.

The following Act has been assented to by the Governor
on 16th December, 2018 and is hereby published for general
information :—

**THE JAMMU AND KASHMIR SELF-RELIANT
COOPERATIVE (AMENDMENT) ACT, 2018**

(Governor Act No. LII of 2018)

[16th December, 2018.]

Enacted by the Governor in the Sixty-ninth Year of the Republic of
India.

An Act to amend the Jammu and Kashmir Self-Reliant Cooperative Act, 1999.

In exercise of the powers vested under Proclamation No. P-1/18 of 2018 dated 20th of June, 2018, the Governor is pleased to enact as follows :—

1. *Short title and commencement.*—(1) This Act may be called the Jammu and Kashmir Self-Reliant Cooperative (Amendment) Act, 2018.

(2) It shall come into force from the date of its publication in the Government Gazette.

2. *Amendment in section 2, Act No. X of 1999.*—In section 2 of the Jammu and Kashmir Self-Reliant Cooperative Act, 1999 (hereinafter referred to as ‘the principal Act’),—

I. for clause (1), the following clause shall be substituted, namely :—

“(1) “**arbitral tribunal**” means an arbitral tribunal to be headed by an officer of the cooperative not below the rank of Deputy Registrar of the concerned District and consisting of four members, elected by the general body of the cooperative from among its members or others, for settlement of disputes under the provisions of this Act.”

II. in clause (5), the following explanation shall be added, namely :—

“*Explanation* :— The expression “economic need which is common to all” shall not mean banking services like accepting of deposits, opening savings, recurring and Fixed Deposit Accounts and providing loans under short-term, medium term or long-term but includes thrift and credit business.”

